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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 117/ 2009-Customs (N.T.)**

New Delhi, dated the 6<sup>th</sup> August, 2009.

15 Sravana, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra;
2. the Commissioner of Customs (Import), New Custom House, Ballard Estate, Mumbai; and
3. the Additional / Joint Commissioner of Customs (Import), Sahar Air Cargo Complex, Sahar, Andheri (East), Mumbai

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Cell On Traders, C-Sector, J-1 Line, Room Number 18, Chittah Camp, Trombay, Mumbai – 400 088 and others, issued vide, F.No. DRI/MZU/NS/INV-22/08-09 dated 20<sup>th</sup> February, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Nhava Sheva Unit, Nhava Sheva, Raigad, Maharashtra.

[F.No. 437/79/2009-Cus.IV]

(M.M.Parthiban)  
Director (Customs) to the Government of India